

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4935
ANSWERED ON:26.04.2010
AMENDMENT TO LAND ACQUISITION ACT
Shetkar Shri Suresh Kumar

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that the century old practice of payment of interest and 12 percent additional market value was stopped for the period of advance possession taken by the Government from the poor land owners giving the possession of their lands before issuance of notification u/s 4(1) of Land Acquisition Act for speedy completion of various schemes in the country including Andhra Pradesh;
- (b) if so, the details thereof and the reasons therefor;
- (c) the details of requests received during the last five years and still pending with the Government in this regard, State-wise;
- (d) whether the Government proposes to bring changes in the relevant laws meant for land acquisition by making a provision therein for the said payments/purpose;
- (e) if so, the details thereof and the time by which a final decision is likely to be taken in this regard; and
- (f) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT(SHRI SISIR KUMAR ADHIKARI)

- (a) No, Sir.
- (b) & (c) In view of (a) above, does not arise.
- (d) to (f) Amendment of Land Acquisition Act, 1894 is under consideration of the Government.